

(c) The H.R. Lottery of Sikkim has been treated as a validly authorised lottery because of our special relations with Sikkim and because a fair amount of income derived by the Sikkim Government from the same is spent on health, social welfare works and relief to ex-servicemen from the Indian Army.

**Shri Hem Barua:** May I know whether the Government are aware or whether the Government have asked the Indian nationals who have subscribed to this raffle to seek redress of their complaints in Sikkim, because the jurisdiction of our Supreme Court does not extend to Sikkim and if so, may I know the difficulties that confront our nationals in this matter?

**Shri Jawaharlal Nehru:** I do not know what difficulties there may be I do not know what difficulties have arisen and why they cannot seek redress in Sikkim itself. It is not necessary to go to the Supreme Court for a minor matter.

**Shri Hem Barua:** May I know whether it is a fact that section 294A of the I.P.C. does not treat this raffle as valid in India because our laws do not operate in Sikkim and if so, are Government aware of the difficulties on the way?

**Shrimati Lakshmi Menon:** The Government are aware of all the difficulties and the matter has been very thoroughly gone into before this decision was taken to declare the lottery as an authorised one.

**Shri Hem Barua:** May I know whether the Government are aware of the fact that the Indian national who runs this raffle can remit his profits to his family in India and at the same time avoid Indian income-tax and if so, are the Government aware of this fact, and what steps Government have taken so far to see that income-tax is recovered?

**Shri Jawaharlal Nehru:** Income-tax on persons who win in the raffle?  
105 (A) LSD—2.

**Shri Hem Barua:** The Indian national who runs the raffle remits the profits to his family in India and also avoids Indian Income-tax. I want to know what steps are taken.

**Mr. Speaker:** The hon. Member will put down a separate question.

**Shri Jawaharlal Nehru:** Income-tax does not, to my knowledge, come up before us. The Sikkim Government was very much interested in this because they got money for their hospitals out of it. They spoke to me. Their difficulty at that time was that the Indian post office people came in the way. Considering this as an unauthorised undertaking, they did not co-operate and may be, they even confiscated the tickets, etc. They spoke to me about it. Then, we discussed this matter here. Quite apart from our general policy in India, whatever it may be, we felt that we should not come in the way of the Sikkim Government in this matter. So, we declared it as an authorised raffle. The consequences on Income-tax, I am not aware of.

#### Rural Water Supply

\*2232 **Shri Harish Chandra Mathur:** Will the Minister of Planning be pleased to state:

(a) whether Planning Commission has made any study of the problem of rural water supply of the country?

(b) the basis on which provision has been made for rural water supply?

(c) what is the pattern of assistance approved by the Planning Commission?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** (a) and (b). No detailed study has so far been made of the problem. Obviously, such a study has to be undertaken in the States. The States do assess their requirements from time to time. It is on the basis of such assessment that provision for rural water supply has been in the State Plans with due regard to their

material and financial resources and the technical and other personnel available.

(c) The assistance given to the States for the rural programmes is in the form of outright grant equal to half the cost of the approved schemes; the other half of the cost of the schemes being found by State Governments themselves or through contribution from villagers, local bodies, etc.

**Shri Harish Chandra Mathur:** Is it not a fact that in spite of the fact that provision for rural water supply is almost one-fourth of the provision for urban water supply, there is a great shortfall even in that expenditure? If it is so, may I know what is the extent of the shortfall and what are the reasons for it?

**Shri L. N. Mishra:** There is no shortfall to that extent. There is an allotment of Rs. 28 crores. By 1959-60, we will be spending about Rs. 17.95 crores or 64 per cent. of the total allotment. There has been not very great progress because of the fact that the allotment is for the supply of pipe water for a group of villages and not on a stray basis.

**Shri Harish Chandra Mathur:** Is the hon. Minister aware that even after the 11th year of Independence, there are any number of regions where in the summer months, water sells at the rate of one rupee a bucket? May I know whether any attention has been paid to these areas and if so, what is the attention that has been paid and what they propose to do?

**Shri L. N. Mishra:** Even in the scarcity areas, we are trying to improve the position and every effort is being made to provide water supply

श्री ए० ए० बाबुपाल : क्या माननीय

मन्त्री जी से मैं यह जान सकता हूँ कि क्या उनको राजस्थान के सम्बन्ध में यह जानकारी है कि वहाँ कितने गाँव ऐसे हैं जहाँ पीने के पानी का कोई बन्दोबस्त नहीं है। और कितने गाँव

ऐसे हैं जहाँ का पानी बबेसी पीते हैं तो नर जाते हैं और घाबरी पीते हैं तो उनको पेचिश लग जाती है। ऐसे गाँवों के लिए बर्नमेंट क्या ठोस कदम उठा रही है ?

**The Minister of Labour and Employment and Planning (Shri Namda):** What is being urged here in this House is certainly quite valid. I believe in every respect, this consideration is being kept before us that this matter of water supply, particularly in the rural areas should be given the highest priority.

In local development works, for example, now, the sanctions are confined to water supply; and in working out the programme of the Third Five Year Plan, the consideration present before us is that as far as possible, there should be no area left, by the end of the next Plan, which has no reasonable provision for water supply.

12 hrs.

श्री ए० ए० बाबुपाल : अध्यक्ष महोदय, मुझे जरा हिंदी में बतना दिया जाये।

**Sardar A. S. Saigal:** May I know whether any scheme has been prepared or any survey work has been undertaken by the various State Governments, and submitted to the Planning Commission, for rural water supply?

**Shri L. N. Mishra:** I have stated already that no survey has been undertaken and submitted to the Planning Commission so far.

**The Deputy Minister of Planning (Shri S. N. Mishra):** I would like to add that we propose to suggest to the State Governments to undertake some such survey for the purpose of the Third Five Year Plan.

**Dr. M. S. Aney:** May I invite the attention of the hon. Minister to the fact that there are certain parts in the Bombay State, particularly in Vidarbha, which suffer for want of

adequate water supply, and suffer from drought in the whole of summer? May I know whether any provision has been made in the new plan under consideration for giving adequate water supply or any supply at all to these parts in the Bombay State?

**Shri S. N. Mishra:** I do not quite understand what new plan the hon. Member has in his view. Probably, he refers to the Third Five Year Plan. About that, the hon. Minister of Planning has said that we are going to give this matter a very high priority in the Third Five Year Plan, and that it would be our effort to see that no part of India suffers on account of lack of drinking water.

**Dr. M. S. Aney:** May I know whether by this time the hon. Minister has received any instructions from the Bombay Government about the inadequate water supply in Vidarbha, and whether this matter is before him for consideration?

**Shri S. N. Mishra:** I would like to make sure about this. It may be that the Bombay Government have sent this information but I am not in a position to state anything positively just now.

**Mr. Speaker:** Shri Harish Chandra Mathur.

**Shri Raghunath Singh:** The next question is a very important question. It should be taken up.

**Shri Harish Chandra Mathur:** Is the hon. Minister aware that conditions vary from area to area, but their formula for financial assistance has such rigidity that no advantage can be taken of this financial assistance by the Planning Commission and the Central Government and that is why this problem has suffered a considerable lot?

**Shri S. N. Mishra:** I would like to make it clear that in the areas where there are shortfalls in contribution from the people on account of some reasons, Government advance loans in addition to the grant about which a mention has been made in the main

answer. They advance loans also to the extent of 50 per cent.

**Mr. Speaker:** Though the Question Hour is over, I shall allow the next question also.

“Commonwealth in Brief”

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\*2233. { Shri Tangamani:  
          Shri Jagdish Awasthi:

Will the Prime Minister be pleased to state:

(a) whether Her Majesty's Stationery Office has published a handbook “Commonwealth in Brief”;

(b) whether Kashmir is shown as part of India; and

(c) if not, what action Government have taken in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes. The handbook has been produced as part of the United Kingdom Government Overseas Information Services.

(b) It carries a map of the Commonwealth in which Jammu & Kashmir is marked with yellow diagonal stripes on the brown background and shown outside India. A note on the map explains the diagonal lines to mean that “the future status of Kashmir is not yet determined”.

(c) The matter has been brought to the notice of the U.K. High Commissioner in New Delhi.

**Shri Tangamani:** May I know whether Government will take steps to see that this booklet namely “Commonwealth in Brief” is not allowed to be circulated in India?

**Mr. Speaker:** It is a suggestion that Government should take steps to see that this booklet is not circulated inside India.

**Shri Braj Raj Singh:** Or anywhere in the world?